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BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P No. 43/2013
I.A No.456/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15th February 2018, 10.30 A.M

Name of the Company		Housing & Urban Development Corporation Ltd. -Vs- Pragati Social Infrastructure & Development Ltd & Ors	
Under Section		397/398	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- 1. ~~Sidd~~
- 1. SIDDHARTHA BANDERJEE
ADVOCATE
- 2. VICTOR DUTTA
ADVOCATE
- 3. ARPITA HALDER
ADVOCATE

} Petitioner
Housing & Urban
Development
Corporation Ltd.

[Signature]
15.02.2018.

1. Mr. S. Pandra, Adv.

[Signature]
res 9/610

[Signature]
15.2.18

1. Mandebijali Saha, Adv

[Signature]
res 1,2,586

[Signature]
15.2.18

Shaunak Ghosh, Adv
Basabraj Chakraborty, Adv

Res Nos. 3

[Signature]
15/2/18

Anindam Banerjee }
Ayesh Jain }
Ajay De }

R-102

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/ P.T.O.

[Signature]
15/2/18

ORDER

Ld. Counsel for the petitioners and the respondent nos. 1, 2, 3, 5, 6, 9 and 10 is present.

Ld. Counsel appearing on behalf of applicant in I.A. submits that R-1, R-4, R-5 and R-6 have filed reply affidavit and applicant has filed rejoinder to reply affidavit on 19/01/2018. It is recorded. Ld. Counsel appearing on behalf of R-3 submits that relief sought against R-1, hence R-3 not inclined to file any reply.

Ld. Counsel appearing on behalf of R-2, R-5 and R-6 sought leave to file reply affidavit to the interim application. Leave is granted. Reply affidavit may be filed within 2 weeks by serving a copy to the applicant in I.A.

Ld. Counsel appearing on behalf of R-9 and R-10 also submits that no reply affidavit to I.A. is to be filed.

List I.A. along with C.P. on 23/03/2018.

Sd

(Jinan K.R.)
Member (J)